

**GOVERNMENT OF INDIA  
MINES  
LOK SABHA**

UNSTARRED QUESTION NO:2859  
ANSWERED ON:30.03.2012  
POLICY ON REVENUE COLLECTION THROUGH MINES  
Ering Shri Ninong

**Will the Minister of MINES be pleased to state:**

- (a) the policy of the Government regarding revenue collection through mines in the country with special reference to Arunachal Pradesh;
- (b) the revenue collected by the Government through mines during each of the last three years and the current year, State-wise; and
- (c) the criteria adopted by the Government for allocation of mines to Individuals/firms?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINES (SHRI DINSHA PATEL)

(a): In case of major minerals, as per Section 9 of the Mines and Minerals (Development and Regulation) Act, 1957 (MMDR Act), the lessee pays royalty in respect of any mineral removed or consumed from the leased area at the rate specified by the Central Government in the Second Schedule, which is applicable for the State of Arunachal Pradesh also. The revenues on account of royalty are collected and retained by the State Governments. In case of minor minerals, as per Section 15 of the MMDR Act, 1957, State Governments are empowered to fix and collect royalty on minor minerals.

(b): Details on royalty for minerals (other than coal, lignite, sand for stowing and minor minerals) collected by the State Governments are given below:

State      Royalty

2009-10   2010-11   April 2011  
to Dec. 2011  
(Provisional)

Andhra Pradesh	370.38	381.92	245.73
Assam	0.94	0.73	0.67
Bihar	-	-	0.46
Chhattisgarh	474.39	1196.55	757.90
Gujarat	192.90	193.89	258.74
Goa	285.91	959.12	352.05

State      Royalty

2009-10   2010-11   April 2011  
to Dec. 2011  
(Provisional)

Himachal Pradesh	47.98	-	43.62
Jammu & Kashmir	-	-	1.03
Jharkhand	202.33	440.24	348.88
Karnataka	430.10	708.44	288.01
Kerala	8.81	9.42	2.85
Madhya Pradesh	351.45	324.55	142.72
Maharashtra	84.85	132.70	151.14

Meghalaya	7.26	13.09	6.72
Odisha	894.44	1598.05	2365.43
Rajasthan	987.45	1182.23	774.89
Tamilnadu	130.56	138.56	87.02
Uttar Pradesh	-	-	0.20
Uttarakhand	-	-	0.64
West Bengal	-	-	0.14

Total	4469.75	7279.49	5828.84
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Details on dead rent collected, royalty collected for minor minerals or amount collected as local cess and taxes on mining and minerals by the State Governments are not maintained centrally.

Royalty collected by State of Arunachal Pradesh for minor minerals is given below:

Year	Royalty collected (in Rs. crore)
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2007-08	29.27
2008-09	19.06
2009-10	8.43

(c): Section 11 of the MMDR Act, 1957 provides the criteria adopted by the Government for allocation of mines to Individuals/firms.